

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/100(KB)2023
IA(I.B.C)/466(KB)2024,
IA(I.B.C)/499(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD APRIL 2024

IN THE MATTER OF	INDIAN BANK VS HARISH KUMAR SARAWGI
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Sidhartha Sharma, Adv.] For the Financial Creditor
Mr. Md. Danish Taslin, Adv.]
Mr. Aman Katauka, Adv.]

Mr. Arijit Bardhan, Adv.] For the Respondent/Guarantor
Mr. Sarosij Dasgupta, Adv.]
Mr. Soumyajit Mishra, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the parties present.
2. Since the RP is to justify assignment as in page no. 20 of the Report that the guarantee of the respondent was not invoked on 17.07.2023.
3. Ld. Counsel appearing on behalf of the Financial Creditor wants to use a supplementary affidavit to bring-on-record certain subsequent developments/events in the matter within a period of two weeks, including the fact that under Section 7 of IBC against the Corporate Debtor has been dismissed. Let the Order be brought-on-record.
4. Therefore, list the matter for further arguments on **12.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)